



In terms of the signed non-reportable judgment, the following order(s) has been passed:

- (i) Civil Appeal Nos. 2826 and 2827 of 2011 are allowed and the market value of the dry lands fixed by the Reference Court at Rs.60,000/- per Are is restored;
- (ii) Civil Appeal No. 2825 of 2011 is partly allowed by setting aside that part of the impugned Judgment and order by which market value of Rs.40,000/- per Are of dry land was reduced to Rs.34,158/-. The market value of the dry land at the rate of Rs.40,000/- per Are fixed by the Reference Court is restored. However, the finding of the High Court that the market value of the wetland was Rs.1,500/- per Are is confirmed;
- (iii) In Civil Appeal Nos. 2825, 2826 and 2827 all of 2011, the appellants will be entitled to statutory benefits in accordance with sub-section (1-A) of Section 23, sub-section (2) of Section 23 and Section 28 of the said Act;
- (iv) Civil Appeal arising out of Special Leave Petition No. 387 of 2013 is hereby dismissed; and
- (v) There will be no order as to costs in the appeals.

Pending application(s), if any, stand disposed of.

(POOJA SHARMA)  
COURT MASTER (SH)

(Signed non-reportable judgment is placed on the file)

(BEENA JOLLY)  
COURT MASTER (NSH)